

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 472/2001

New Delhi, this the 21st day of September, 2001

HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of:

Sh. Vas Dev Lakhnupal,
S/o Late Dr. Murli Dhar,
R/o House No. 475, Street No.6,
Guru Ram Das Nagar,
Delhi - 110092. ...Applicant

(By Advocate: Sh. M.K.Gupta)

Versus

1. Union of India,
through its Secretary,
Department of Secondary Education
& Higher Education,
Ministry of Human Resource Development,
Shastri Bhawan,
New Delhi-110001.
2. The Secretary,
Ministry of Culture,
Shastri Bhawan,
New Delhi-110001.
3. Nehru Memorial Museum & Library,
Teen Murti House,
New Delhi-110011. ...Respondents

(By Advocate: Sh. B.S.Jain)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)


Heard counsel for the applicant and the respondents.

2. The applicant had filed this OA seeking relief to the fact that Resp. 1 & 2 be directed to count the service rendered by the applicant for the period 12.12.55 to 15.10.70 towards pensionary benefits and consequently declare that they will revise terminal benefits with all its consequences.

3. Counsel for applicant submits that respondents in their reply had mentioned that they have taken a decision to discharge the pensionary liability by the Union of India for

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the alleged period from 12.12.55 to 15.10.70 vide their advice dated 17.4.2001 of the Department of Pension and Pensionary Benefits and decision dated 26.4.2001. Counsel for applicant is apparently satisfied with this decision taken by the respondents. However, he insists that some time limit be fixed for the respondents to implement the same. Keeping in view this request I direct the respondents to implement the same within 3 months from the date of receipt of a copy of this order.


(KULDIP SINGH)
Member (J)

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